

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 26TH day of **NOVEMBER, 2018.**

ORIGINAL APPLICATION NO. 330/1587/2016

**HON'BLE MR JUSTICE BHARAT BHUSHAN, MEMBER (J)
HON'BLE MR GOKUL CHANDRA PATI, MEMBER (A)**

1. Avdhesh Kumar Raghav, aged about 57 years, S/o Late Shri Manvir Singh Raghav, Presently working as Income Tax Officer (O.S.D.), O/o The Pr. C.I.T. Aligarh, R/o H-26, Gyanpur Sarovar, Ramghat Road, Aligarh.

.....Applicant.

VERSUS

1. Union of India through Secretary (Finance) North Block, New Delhi.
2. The Chairman, Central Board of Direct Taxes, New Delhi.
3. The Principal Chief Commissioner of Income Tax U.P. (West) & Uttarakhand Region, Aaykar Bhawan, Civil Lines, Kanpur.
4. The Principal Commissioner of Income Tax, Aligarh

.....Respondents

Advocate for the Applicant : Shri R K Dixit

Advocate for the Respondents : Shri Vudit Khanna, proxy counsel for
Shri L P Tiwari

O R D E R

(Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member-J)

Shri R K Dixit, learned counsel for the applicant is present. Shri L P Tiwari, learned counsel for the respondents is on general adjournment, however his proxy counsel Shri Vudit Khanna, is present on behalf of the respondents.

2. Learned counsel for the applicant submitted that this OA has become infructuous.
3. Accordingly, this OA is dismissed having become infructuous.

**(GOKUL CHANDRA PATI)
MEMBER-A**

**(JUSTICE BHARAT BHUSHAN)
MEMBER-J**

Arun..